

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 18th May, 2016

No. HC.XI-04/2016/ 218 /RC: In exercise of the powers conferred under Article 229 of the Constitution of India and in partial modification of this Registry's earlier Notification No. HC.XI-04/2016/139/RC dated 18.02.2016, Hon'ble the Chief Justice of the Gauhati High Court has been pleased to amend the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 in the following manner, with immediate effect:

Rule 7(3) (II) (iii) of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 is amended as follows:

"Twenty percent of the total sanctioned strength in the posts of Judicial Assistants shall be filled up by promoting graduate Senior Computer Assistants and graduate Computer Assistants, having 4 (four) years' continuous service as Senior Computer Assistant/ Computer Assistant in this Court's establishment.

Provided further that Graduate Computer Assistant will be considered for promotion to the post of Judicial Assistant only if there is no eligible Senior Computer Assistant."

Rule 7(3) (II) (iii-A) of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 is amended as follows:

"Twenty percent of the total sanctioned strength in the posts of Judicial Assistant shall be filled up by promoting graduate Grade-III Non-ministerial (i.e. Record Assistant, FAX Operator, Telephone Operator and Photocopier Operator) and Graduate Grade-IV employees, having 7 (seven) years' continuous service in Grade-III (Non-ministerial)/ Grade-IV post/ both combined in this Court's establishment, subject to qualifying in the "Limited Departmental Examination".

By order,
Sd/-

H.K. Sarma

REGISTRAR GENERAL

Memo No. HC.XI-04/2016/ ²¹⁹/₂₃₆ /RC dated 18.05.2016

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Estt.) Gauhati High Court, Guwahati.
7. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl.
9. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
10. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
11. The O.S.D., Gauhati High Court, Guwahati –cum- Joint Director (Officiating), Judicial Academy, Assam.
12. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
13. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
14. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
15. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
16. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
17. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
18. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

REGISTRAR GENERAL

18/5/16
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